

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3367  
ANSWERED ON:01.08.2014  
REGISTRATION OF NGOS  
Godse Shri Hemant Tukaram

**Will the Minister of FINANCE be pleased to state:**

(a) The number of Non-Government Organisations (NGOs) which have been registered under Section 35AC & 35AC(i,ii) of Income Tax Act, 1961 and those benefited during the last three years; and

(b) The total amount of tax foregone as a result thereof during the same period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (NIRMALASITHARAMAN)

a) A total number of 592 NGOs/Institutions have been approved under Section 35AC of the Income Tax Act, 1961 during the last three years. Of these, fresh approvals were granted in 249 cases, while extension of approval granted in earlier years was allowed in 343 cases.

Expenditure incurred by an assessee by way of payment of any sum to such approved NGOs/ Institutions is allowed as a deduction from the income of such assessee. Thus the approval granted under section 35AC benefits the NGOs/Institutions by enhancing their ability to raise resources for carrying out the eligible projects and schemes.

b) As per the Statement of Revenue Foregone laid in Parliament along with the Regular Union Budgets for financial years 2013-14 and 2014-15, the total amount of tax foregone as a result thereof during the last three years is estimated as under:

2011-12	:	Rs. 117.2 crores
2012-13	:	Rs. 97.6 crores
2013-14 (Projected)	:	Rs. 109.5 crores